

THE HIGH COURT OF KERALA

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Dated : 16/11/2017

C2 - 19141/2013

OFFICIAL MEMORANDUM

Sub : Implementation of Shetty Commission Recommendations-  
Fixation of Pay - Revised directions issued - Reg.

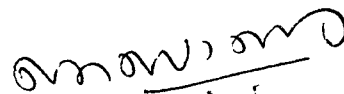
- Ref :
1. GO(MS)No.176/12/Home dated 06.07.2012.
  2. Common Judgment dated 02/11/2016 in  
WP(C)Nos.25946/2013, 18546/2013, 20197/2014 and  
29086/2014.
  3. GO(P) No.103/2017/(187)Fin dated 09.08.2017
  4. GO(P) No.104/2017/(217)/Fin dated 11.08.2017
  5. GO(P) No.378/2017/(77)/Fin dated 14.08.2017
  6. Circular No.70525/R1/2000/Fin dated 20.06.2000
  7. High Court O.M of even no dated 15/09/2017

Attention is invited to the references cited. It is informed that the scale of pay sanctioned as per the G.Os referred as 3 to 5 above are only the revised scale of pay corresponding to those granted as per the GO referred 1<sup>st</sup> , in the 8<sup>th</sup> , 9<sup>th</sup> and 10<sup>th</sup> pay revisions respectively. It is not a further upgradation but only a change in scale of pay. In the case of change in scale of pay, the rule to be applied is Government decision under rule 30, Part I, KSR. Fixation under Ruling 2(ii) under Rule 30, Part I, KSR as mentioned in the O.M referred above can only be applied when scale of pay is upgraded.

Under the circumstances, the District Judges and Chief Judicial Magistrates are directed to follow clause (I) of the Government Circular cited 6<sup>th</sup> ie to fix the pay under Government decision under rule 30, Part I, KSR for fixing the pay pursuant to the change in scale of pay ordered as per the G.O.s referred as 3 to 5 above.

The O.M referred 7<sup>th</sup> above therefore stands cancelled. Excess Pay and allowances, if any, drawn based on the fixation allowed as per O.M cited 7<sup>th</sup> shall be recovered.

(By order)

  
K. Babu

Registrar(Subordinate Judiciary)

To

All District Judges.  
All Chief Judicial Magistrates.

Copy to:

The B Section,  
The Finance Wing, High Court.  
The C1 & C6 Seats, High Court.